

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 3913/2020

(Arising out of impugned final judgment and order dated 20-01-2020 in MCRC No. 846/2016 passed by the High Court of M.P Principal Seat at Jabalpur)

DAYLE DE SOUZA

Petitioner(s)

VERSUS

GOVERNMENT OF INDIA

THR. DEPUTY CHIEF LABOUR COMMISSIONER (C) & ANR.

Respondent(s)

(IA No. 81357/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 81356/2020 - EXEMPTION FROM FILING O.T.)

Date : 02-08-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE NAVIN SINHA

HON'BLE MR. JUSTICE R. SUBHASH REDDY

For Petitioner(s) Mr. Siddharth Luthra, Sr. Adv.
Mr. Shamsher Garud, Adv.
Mr. Sandeep Sudhakar Deshmukh, AOR
Ms. Subhangi Jain, Adv.
Mr. Pankaj Singhal, Adv.

For Respondent(s) Mr. Vikramjit Banerjee, ASG
Mr. Subhranshu Padhi, Adv.
Mr. P.V. Yogehwaran, Adv.
Mr. Amrish Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Request is made again on behalf of learned counsel for the Union of India for time to file counter affidavit.

List the matter on 6th September, 2021.

It is made clear that no further time will be granted to file counter affidavit and if counter affidavit is not filed, the matter may be taken up for hearing without counter affidavit.

(NEETA SAPRA)
COURT MASTER(PARVEEN KUMARI PASRICHA)
ASSISTANT REGISTRAR